

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 3/19 of Norms Committee VI was held on 08.06.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
2.	Sh. Shaish Kumar	Technical Expert/consultant	
3.	Sh. D. N. Mathur	Technical Expert/consultant	
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

MEETING NUMBER : 3/85-ALC3/2018 **MEETING DATE** : 08.06.2018

Case No.: 1/2/85-ALC3/2014	Party Name : BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
HQ File : 01/85/050/00005/AM15/	RLA File : 07/24/040/00427/AM14/	Lic.No/Date: 0710102255 20.02.2014	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur. The Committee observed that the applicant firm has applied for import of Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade which is being exported without any processing. Hence, the Committee decided to disallow the same. Based on the comments given by the Technical Expert (consultant) Shri D.N. Mathur, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Glucosamine 500mg Chondroitin Capsules (Each Capsules Containing 400mg Of Chondroitin Sulphate 90 S) Qty 4000 Bottles (each bottle containing 90 capsules)	360000 Nos. capsules	Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade	146.88 KG

Glucosamine 500mg,Chondroitin Capsules (Each Capsules Containing 400mg Of Chondroitin Sulphate 180s) Qty 7500 Bottles) (each bottle containing 180 capsules)	13,50,000 Nos. capsules		550.80 KG
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RA may take consequential action as per Policy/Procedure.

Case No.: 2/10/85- ALC3/2014	Party Name : VIVIMED LABS LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
2 HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

Case No.: 7/12/85- ALC3/2014	Party Name : VIVIMED LABS LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
3 HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

Case No.: 4/10/85- ALC3/2014	Party Name : SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
4 HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

Case No.: 14/23/85- ALC3/2014	Party Name : BELOOR BAYIR BIOTECH LTD,	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
5 HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

एन.पी.एस. मोंगा / N.P.S. MONGA
अपर महानिदेशक / Jtd., Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

6	Case No.: 11/22/85-ALC3/2014	Party Name : BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Rejected
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur that Both import and export items are same i.e. Chondroitin Sulphate 90% Food Grade Nutraceuticals Grade. There is no manufacturing activity involved in the proposal. Hence, the Committee decided to reject the case.				

7	Case No.: 10/3/85-ALC3/2015	Party Name : SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

8	Case No.: 10/1/85-ALC3/2015	Party Name : SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

9	Case No.: 6/4/85-ALC3/2015	Party Name : SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

10	Case No.: 7/1/85-ALC3/2015	Party Name : BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

Case No.: 1/1/85-ALC3/2015	Party Name : INTELIZON ENERGY PVT LTD.	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :										
HQ File :01/85/050/00204/AM15/	RLA File :09/24/040/00669/AM15/	Lic.No/Date:0910061800 31.03.2015	Approved										
Decision : The Committee considered the case as per agenda. Based on the advice given by the Technical Experts (consultants) present in the meeting, the Committee decided to approve the following ad hoc norms:													
11	<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="2">Solar Street Light 12 Watt; with Inbuilt Lithium ion Battery, Pole and Accessories (containing 3 LED in each pole)</td><td rowspan="2">4000 Nos.</td><td>LITHIUM BATTERY Solar Home Lighting Product</td><td>4000 Nos.</td></tr> <tr> <td>Light Emitting Diode (LED)</td><td>12000 Nos.</td></tr> </tbody> </table>	Export item	Quantity	Import item	Quantity	Solar Street Light 12 Watt; with Inbuilt Lithium ion Battery, Pole and Accessories (containing 3 LED in each pole)	4000 Nos.	LITHIUM BATTERY Solar Home Lighting Product	4000 Nos.	Light Emitting Diode (LED)	12000 Nos.	RA may take consequential action as per Policy/Procedure.	
Export item	Quantity	Import item	Quantity										
Solar Street Light 12 Watt; with Inbuilt Lithium ion Battery, Pole and Accessories (containing 3 LED in each pole)	4000 Nos.	LITHIUM BATTERY Solar Home Lighting Product	4000 Nos.										
		Light Emitting Diode (LED)	12000 Nos.										

Case No.: 16/5/85-ALC3/2015	Party Name : SEAHATH CANNING COMPANY,	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Rejected
12	Decision : The Committee considered the case as per agenda. The Committee observed that the Technical Authority i.e. MFPI vide O.M. No. 4(28)/2015-DGFT dated 09.11.2015 desired to provide certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide email dated on 29.11.2015 followed by reminders on 20.04.2016 and 19.08.2016 to provide the requisite information. Final opportunity was given to firm on 10.05.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case.		

Case No.: 4/6/85-ALC3/2015	Party Name : SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
13	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.			

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Case No.: 6/6/85- ALC3/2015	Party Name : BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00075/AM16/	RLA File :03/94/040/00087/AM16/	Lic.No/Date:0310796173 25.05.2015	Rejected
14 Decision : The Committee considered the case as per agenda. The Committee observed that the Technical Authority i.e. DIPP vide O.M. No. 7/156/2016-TSW dated 26.04.2016 desired to ask certain information for further examination in order to recommend for fixation of adhoc-norms. Firm was requested vide email dated on 28.04.2016 followed by reminders on 20.07.2016 and 05.01.2017 to provide the requisite information. Final opportunity was given to firm on 09.05.2018 to furnish the requisite information within 15 days. Since no reply was received from the firm within the timeline, the committee decided to reject the case.			

Case No.: 24/5/85- ALC3/2015	Party Name : SHREE AGENCIES (P)LTD,	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
15 HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to seek the comments from DIPP.			

Case No.: 6/13/85- ALC3/2015	Party Name : AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
16 HQ File :01/85/050/00102/AM16/	RLA File :05/23/040/00059/AM16/	Lic.No/Date:0510394624 18.06.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

Case No.: 4/14/85- ALC3/2015	Party Name : SRIAM LABS PRIVATE LIMITED	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
17 HQ File :01/85/050/00129/AM16/	RLA File :09/24/040/00225/AM16/	Lic.No/Date:0910062364 23.07.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

Case No.: 10/17/85- ALC3/2015	Party Name : ERAWAT PHARMA LTD.	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
18 HQ File :01/85/050/00158/AM16/	RLA File :56/24/040/00036/AM16/	Lic.No/Date:5610004747 19.11.2015	Approved
Decision : The Committee considered the case as per agenda. Based on the comments of Technical Expert (Consultant) Shri D.N. Mathur, the Committee decided to approve 1.09 kg import against 1 kg export. Hence, the following ad hoc norms were fixed:			

Export item	Quantity	Import item	Quantity
HPMC (CELLULOSE CAPSULES) NET CONTENT OF HYDROXYPROPYL METHYL CELLULOSE 2586.20 KGS	2586.200 KG	HYDROXYPROPYL METHYL CELLULOSE (Cellulose Ether)	2818.958 KG

RA may take consequential action as per Policy/Procedure.

Case No.:8/17/85-ALC3/2015	Party Name : WIN-TEL PEN AND PRODUCTS	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00156/AM16/	RLA File :24/24/040/00029/AM16/	Lic.No/Date:2410041881 21.12.2015	Approved

Decision : The Committee considered the case as per agenda. Based on the advice given by the Technical Expert (consultant) present in the meeting, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
BALL POINT PENS	49000000.00 Nos.	POLYPROPYLENE GRANUALS POLYPROPYLENE GRANUALS	1.05 MT for 1 MT content in export product

RA may take consequential action as per Policy/Procedure.

Case No.:1/1/85-ALC3/2016	Party Name : OSTERN PRIVATE LTD.	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	Deferred

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar. The Committee decided to seek from the firm justification for the quantity of import item no. 5 i.e. Decorative Transfer Film in KG. If it is used in Nos. then the area and width of item no. 5 of import product i.e. Decorative Transfer Film being used in the export product should be given.

Case No.:12/20/85-ALC3/2015	Party Name : BRUSHION GLOBAL SOLUTION PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00206/AM16/	RLA File :03/94/040/00757/AM16/	Lic.No/Date:0310801809 15.01.2016	Approved

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shri Shaish Kumar. Based on the comments, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
Plastic household brushes/street brooms ,	152.390 MT	Polypropylene Granules (Moulding Grade)	112.00 MT

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net Cont .PP Granules 106.67MT & Pet monofilament 45.72MT		Pet Monofilaments	46.17 MT
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RA may take consequential action as per Policy/Procedure.

Case No.: 1/16/85- ALC3/2016	Party Name : QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
22 HQ File :01/85/050/00158/AM17/	RLA File :07/24/040/00349/AM16/	Lic.No/Date:0710109281 18.01.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

Case No.: 2/16/85- ALC3/2016	Party Name : QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
23 HQ File :01/85/050/00159/AM17/	RLA File :07/24/040/00350/AM16/	Lic.No/Date:0710109282 18.01.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

Case No.: 11/6/85- ALC3/2016	Party Name : MID WEST GRANITE PVT LTD	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
24 HQ File :01/85/050/00038/AM17/	RLA File :09/24/040/00528/AM16/	Lic.No/Date:0910063243 11.02.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from DIPP.			

Case No.: 1/4/85- ALC3/2016	Party Name : RUBY CERAMICS PVT.LTD,	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00004/AM17/	RLA File :31/83/040/00134/AM16/	Lic.No/Date:3110065948 12.02.2016	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shri Shaish Kumar. Based on the comments, the Committee decided to approve the following ad hoc norms:			

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Export item	Quantity	Import item	Quantity
Micronised Zirconium Silicate Grade :ZR-1/ZR-5/100 Mesh/150 Mesh/200 Mesh/300 Mesh/325 Mesh(Net Content of Zirconium Ore(Zircon	1 kg	Zircon Sand	1.005 kg/kg content contained in the export product

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Sand) = 400,000.00 Kgs			
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RA may take consequential action as per Policy/Procedure.

Case No.: 2/1/85- ALC3/2016	Party Name : DREAM PLAST INDIA PVT LTD	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
26 HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

Case No.: 3/7/85- ALC3/2016	Party Name : VIVIMED LABS LIMITED	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
27 HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date:0910063283 17.02.2016	Deferred

Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.

Case No.: 4/5/85- ALC3/2016	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00017/AM17/	RLA File :05/23/040/00545/AM16/	Lic.No/Date:0510397979 18.03.2016	Approved

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to approve the following ad hoc norms:

28	Export item	Quantity	Import item	Quantity
	Yohimbine Hydrochloride(Yohimbine Hcl) Used As A Aphrodisiac	674.500 KG	Yohimbepausinystalia Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	89991.79 KG

RA may take consequential action as per Policy/Procedure.

Case No.: 9/6/85- ALC3/2016	Party Name : JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 3/85- ALC3/2018 08.06.2018	Status :
29 HQ File :01/85/050/00036/AM17/	RLA File :34/24/040/00007/AM17/	Lic.No/Date:3410042040 07.04.2016	Approved

Decision : The Committee considered the case as per agenda. Based on the advice given by the Technical Experts (consultants) present in the meeting, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
Toothbrushes Net content of Import Item Nos. 1 to 7 should not be less than 132000.000 Kgs., 60000.000 Kgs., 45000.000 Kgs., 19125.000 Kgs., 5250.000 Kgs, 450000.000 Mtrs & 90000.000 Kgs respectively in the resultant Product.,	15000000.000 Nos.	Polymer for Toothbrush Handle - Polypropylene Granules	138600.00 KG
		Polymer for Toothbrush Handle - Propylene Copolymers	63000.00 KG
		Polymer for Toothbrush Handle - Thermoplastic Elastomer - TPE	47250.00 KG
		PBT Tapered Monofilament	20081.250 KG
		Nickel Silver Wire	5302.500 KG
		Stamping Foil	482500.00 Meter
		Packing Material - Plastic Sheet / Film	As per packing policy

RA may take consequential action as per Policy/Procedure.

Case No.: 2/3/85- ALC3/2016	Party Name : HERBOCHEM	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00002/AM17/	RLA File :09/24/040/00732/AM16/	Lic.No/Date:0910063576 03.05.2016	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to approve import of 1.01 kg of import item against export of 1 kg of export item. Hence, the Committee approved the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Extract Ipecacuanha (Ipecac Conc.2% alkaloid)	909.000 KG	Ipecacuanha (Ipecac) Roots (Dry Roots) containing minimum 1.10% Alkaloids	918.00 KG
RA may take consequential action as per Policy/Procedure.			

Case No.: 7/6/85- ALC3/2016	Party Name : OSTERN PRIVATE LTD.	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00034/AM17/	RLA File :02/24/040/00015/AM17/	Lic.No/Date:0210206672 10.05.2016	Deferred
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar and decided to seek from the firm the area and width of item no. 5 of import product i.e. Decorative Transfer Film being used in the export product.			

एन.पी.एस. मोंगा / N.P.S. MONGA
अपर महानिदेशक/Adpl. Director General
वाणिज्य एवं उद्योग मंत्रालय
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Case No.:5/7/85- ALC3/2016	Party Name : TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00061/AM17/	RLA File :03/95/040/00971/AM16/	Lic.No/Date:0310805340 09.06.2016	Approved
32 Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar. Based on the comments, the Committee decided to approve the ad hoc norms on net to net basis.			
Export item	Quantity	Import item	Quantity
Sieved Zircon Sand	494 MT	Zircon Sand	494 MT
RA may take consequential action as per Policy/Procedure.			

Case No.:17/6/85- ALC3/2016	Party Name : DREAM PLAST INDIA PVT LTD	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
33 HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

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Case No.:7/8/85- ALC3/2016	Party Name : BRUSHION GLOBAL SOLUTION PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00073/AM17/	RLA File :03/94/040/00235/AM17/	Lic.No/Date:0310806070 11.07.2016	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar. Based on the comments, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Plastic household brushes/street brooms ,Net cont PP granules(Moulding gr.)137.143MT & Pet monofilaments 68.58MT	205.723 MT	Polypropylene Granules (Moulding Grade)	143.85 MT
		Pet Monofilaments	67.23 MT
RA may take consequential action as per Policy/Procedure.			

Case No.:10/8/85- ALC3/2016	Party Name : ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
35 HQ File :01/85/050/00076/AM17/	RLA File :10/24/040/00042/AM17/	Lic.No/Date:1010059564 26.07.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.			

एन.पी.एस. मोंगा / N.P.S. MONGA
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

36	Case No.: 9/8/85-ALC3/2016	Party Name : ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	Deferred
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of the export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

Case No.:7/11/85-ALC3/2016	Party Name : DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00104/AM17/	RLA File :03/94/040/00364/AM17/	Lic.No/Date:0310806877 05.08.2016	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar. Based on the comments, the Committee allowed to import 1.16 kg of import item against export of 1 kg of export item. Hence, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Spray Dried Gum Arabic	32 MT	Gum Arabic Grade-II	37.12 MT
RA may take consequential action as per Policy/Procedure.			

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Case No.:2/8/85-ALC3/2016	Party Name : ALKALOIDS CORPORATION	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Deferred
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to allow import of 8.182 kg of import item against export of 1 kg of export item. Hence, the Committee approves the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Scammony Resin (Powdered)	733.320 KG	Scammony Roots (Ipomoea Orizabensis)	6000.000 KG
RA may take consequential action as per Policy/Procedure.			

39	Case No.: 15/13/85-ALC3/2016	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00123/AM17/	RLA File :03/94/040/00663/AM17/	Lic.No/Date:0310808852 28.10.2016	Deferred

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of Sun Vert (Gelatin Coated Tablet) from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.

	Case No.: 3/15/85-ALC3/2016	Party Name : CLARIANT INDIA LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
40	HQ File :01/85/050/00146/AM17/	RLA File :03/94/040/00841/AM17/	Lic.No/Date:0310809819 14.12.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

	Case No.: 1/14/85-ALC3/2016	Party Name : SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
41	HQ File :01/85/050/00125/AM17/	RLA File :09/24/040/00504/AM17/	Lic.No/Date:0910064499 21.12.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

	Case No.: 7/2/85-ALC3/2017	Party Name : SRIAM LABS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
42	HQ File :01/85/050/00017/AM18/	RLA File :09/24/040/00531/AM17/	Lic.No/Date:0910064548 04.01.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

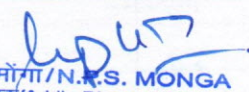
	Case No.: 4/17/85-ALC3/2016	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
43	HQ File :01/85/050/00166/AM17/	RLA File :03/94/040/00924/AM17/	Lic.No/Date:0310810538 16.01.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

एन.पी.एस. मोंगा N.P.S. MONGA
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Udyog Bhawan, New Delhi-110011

Case No.: 3/16/85-ALC3/2016	Party Name : RAJ KUMAR KARNANI	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00160/AM17/	RLA File :02/24/040/00174/AM17/	Lic.No/Date:0210207263 18.01.2017	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar. Based on the comments, the Committee allowed to import 0.90 kg of import item against export of 1 kg of export item. Hence, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Hydrated Lime (Calcium Hydroxide or Water slacked lime)	3000 MT	Quick Lime (Burnt Lime or Calcium Oxide or Unslacked lime or Pebble Lime or Calcium Oxide in mineral form (CAO))	2700 MT
RA may take consequential action as per Policy/Procedure.			

Case No.: 8/17/85-ALC3/2016	Party Name : EARTH EXPO COMPANY	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00170/AM17/	RLA File :24/24/040/00031/AM17/	Lic.No/Date:2410042146 10.02.2017	Approved
Decision : The Committee considered the case as per agenda. Based on the advice given by the Technical Expert (consultant) present in the meeting, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
PROCESSED DRY HIBISCUS FLOWERS IN MULTI WEIGHT PACKING	11.400 MT	RAW DRY HIBISCUS FLOWERS	11.510 MT
RA may take consequential action as per Policy/Procedure.			

Case No.: 4/1/85-ALC3/2017	Party Name : MEHTA STONE CONSORTIUM	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00004/AM18/	RLA File :05/24/040/00564/AM17/	Lic.No/Date:0510401816 01.03.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from DIPP.			


 एन.पी.एस. मोंगा / N.S. MONGA
 अपर महानिदेशक/Addl. Director General
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 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.:3/3/85-ALC3/2017	Party Name : HERBOCHEM	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :								
HQ File :01/85/050/00023/AM18/	RLA File :09/24/040/00125/AM18/	Lic.No/Date:0910065136 07.06.2017	Approved								
Decision : The Committee considered the case as per agenda. Based on the advice given by the Technical Experts (consultants) present in the meeting, the Committee decided to approve the following ad hoc norms:											
<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Extract Ipecauanha (Ipecac Conc Having 2% Alkaloids)</td><td>909 KG</td><td>IPECACUANHA (ipecac) Roots (Dry Roots) Containing Maximum 1.10% Alkaloids</td><td>918 KG</td></tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Extract Ipecauanha (Ipecac Conc Having 2% Alkaloids)	909 KG	IPECACUANHA (ipecac) Roots (Dry Roots) Containing Maximum 1.10% Alkaloids	918 KG
Export item	Quantity	Import item	Quantity								
Extract Ipecauanha (Ipecac Conc Having 2% Alkaloids)	909 KG	IPECACUANHA (ipecac) Roots (Dry Roots) Containing Maximum 1.10% Alkaloids	918 KG								
RA may take consequential action as per Policy/Procedure.											

Case No.:3/5/85-ALC3/2017	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :								
HQ File :01/85/050/00057/AM18/	RLA File :05/23/040/00121/AM18/	Lic.No/Date:0510403254 28.06.2017	Approved								
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to approve the following ad hoc norms:											
<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac</td><td>749.400 KG</td><td>Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)</td><td>99985.00 KG</td></tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac	749.400 KG	Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	99985.00 KG
Export item	Quantity	Import item	Quantity								
Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac	749.400 KG	Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	99985.00 KG								
RA may take consequential action as per Policy/Procedure.											

Case No.:23/5/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.			

एन.पी.एस. मोंगा N.P.S. MONGA
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

50	Case No.:15/8/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00113/AM18/	RLA File :03/94/040/00511/AM18/	Lic.No/Date:0310815905 22.09.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

51	Case No.:3/6/85-ALC3/2017	Party Name : ALKALOIDS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Deferred
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm : (i) Content of active ingredients in the imported Senega Dried Roots. (ii) % content of API in the Senega Soft Extract to be exported. (iii) Production-Consumption data for last 3 years duly certified by CA The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

52	Case No.:9/1/85-ALC3/2018	Party Name : UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

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Case No.: 4/6/85-ALC3/2017	Party Name : ALKALOIDS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
HQ File :01/85/050/00090/AM18/	RLA File :02/24/040/00115/AM18/	Lic.No/Date:0210207922 30.10.2017	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to allow import of 8.182 kg of import item against export of 1 kg of export item. Hence, the Committee approves the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Scammony Resin (Powdered)	855.540 KG	Scammony Roots (Ipomoea Orizabensis)	7000.000 KG
RA may take consequential action as per Policy/Procedure.			

एन.पी.एस. मोंगा / N.P.S. MONGA
अपर महानिदेशक/Asst. Director General
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Ministry of Commerce & Industry
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

54	Case No.: 11/10/85- ALC3/2017	Party Name : KANCOR INGREDIENTS LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00132/AM18/	RLA File :10/24/040/00041/AM18/	Lic.No/Date:1010059835 20.11.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

55	Case No.: 4/8/85- ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

56	Case No.: 5/8/85- ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

57	Case No.: 9/10/85- ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.				

58	Case No.: 15/10/85- ALC3/2017	Party Name : KANCOR INGREDIENTS LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00136/AM18/	RLA File :10/24/040/00047/AM18/	Lic.No/Date:1010059858 22.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from the consultant appointed by DGFT.				

एन.पी.एस. मोंगा / N.P.S. MONGA
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-110011

59	Case No.:10/10/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00131/AM18/	RLA File :03/94/040/00765/AM18/	Lic.No/Date:0310818067 28.12.2017	Deferred
	Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.			

60	Case No.:13/11/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status :
	HQ File :01/85/050/00163/AM18/	RLA File :03/94/040/00893/AM18/	Lic.No/Date:0310818950 07.02.2018	Deferred
	Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.			

61	Case No.:1/3/85-ALC3/2018	Party Name : KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:3/85-ALC3/2018 08.06.2018	Status:
	HQ File :01/85/050/00025/AM19/	RLA File :03/94/040/00990/AM18/	Lic.No/Date:0310819593 07.03.2018	Deferred
	Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from MFPI as well as the consultant appointed by DGFT.			

Case No.: 3/3/85- ALC3/2018	Party Name : COMPACT INDIA PRIVATE LIMITED	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status:
HQ File :01/85/050/00027/AM19/	RLA File :05/23/040/00488/AM18/	Lic.No/Date:0510405839 09.03.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample & label of export product.			
The Committee further observed that the AA has been issued for import of Vitamin Premix which is an ineligible item under Para 4.11(a)(ix) of FTP 2015-20. Hence, the Committee decided seek a clarification from CLA in this regard.			

एन.पी.एस. मोंगा/N.P.S. MONGA
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Udyog Bhawan, New Delhi-110011

Case No.: 6/1/85- ALC3/2018	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status :								
HQ File :01/85/050/00006/AM19/	RLA File :05/23/040/00504/AM18/	Lic.No/Date:0510405929 21.03.2018	Approved								
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur. Based on the comments, the Committee decided to approve the following ad hoc norms:											
63	<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac</td><td>749.400 KG</td><td>Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)</td><td>99985 KG</td></tr> </tbody> </table>			Export item	Quantity	Import item	Quantity	Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac	749.400 KG	Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	99985 KG
Export item	Quantity	Import item	Quantity								
Yohimbine Hydrochloride (Yohimbine Hcl) Used As A Aphrodisiac	749.400 KG	Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	99985 KG								
RA may take consequential action as per Policy/Procedure.											

Case No.: 2/3/85- ALC3/2018	Party Name : CARGILL INDIA PVT. LTD.	Meet No/Date:3/85- ALC3/2018 08.06.2018	Status:
HQ File :01/85/050/00026/AM19/	RLA File :05/23/040/00307/AM18/	Lic.No/Date:0510405998 27.03.2018	Rejected
64	Decision : The Committee considered the case as per agenda and observed that the AA has been issued for import of products classified under Chapter 15 of ITC(HS) Classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. Hence, the Committee decided to reject the case and invite an attention of CLA in this regard.		

Manual Cases

Case No. M -20	M/s. Parag Milk Foods Pvt. Ltd.	HQ F.No. 01/85/50/096/AM16/DES.VI	Status
M. No. 3/19 dated 08.06.2018	RLA File No. 03/83/040/073/AM16		Deferred
Subject : Fixation of ad-hoc norms in respect of three Advance Authorisations No. 3110065623 dated 04.09.2015, No. 3110066398 dated 17.11.2016 and No. 3110066363 dated 10.10.2016 obtained by M/s Parag Milk Foods Pvt. Ltd. from RA, Pune.			
Decision : The Committee considered the case as per agenda and observed that report from two members of the team are awaited. The Committee has decided to remind them to furnish the report before the next meeting. The Committee further decided to invite all members of the team i.e. NDRI, MFPI and DGFT as well as a technical expert from FSSAI during the next meeting for discussion on the issue. The Committee decided to grant Personal Hearing to the firm to explain the case alongwith technical details/literature on the export product, actual production record showing use of imported product duly certified by Chartered Engineer, product approval comprising composition and quantity of inputs in the export product from competent authority.			

एन.पी.एस. मोंगा N.P.S. MONGA
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 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No. M -21	M/s. Radha Krishna Impex Pvt. Ltd.	HQ F.No. 01/85/50/162/AM15/DES.VI	Status
M. No. 3/19 dated 08.06.2018	RLA F.No. 21/24/40/005/AM15		Approved
Fixation of ad-hoc input output norms in respect of AA No. 2110001126 dt. 30.12.2014 in terms of para 4.7 of HBP, 2009-14.			
Decision : The Committee considered the case as per agenda. Based on the comments given by MFPI vide O.M. No. 4(13)/2015-DGFT dated 27.03.2017 received vide email dated 30.5.2018, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Litchi Juice Concentrate	1.00MT	Litchi Pulp	1.44 MT
Blended and pasteurized NFC Litchi Puree	1.00MT	Litchi Pulp	0.84 MT
RA may take consequential action as per Policy/Procedure.			

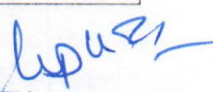
Case No. M -22	M/s. Drytech Processes (I) Pvt Ltd.	HQ F.No. 01/85/50/171/00014/AM19/DES.VI	Status
M. No. 3/19 dated 08.06.2018	RLA File No. 03/94/040/00736/AM18		Deferred
Fixation of ad-hoc input output norms in terms of para 4.6 of HBP, 2009-14 for export of ‘Vegetable Fat Base Powder’ against import of ‘Refined Bleached and Deodorized Palmolein (RBD Palmolein)’.			
Decision : The Committee considered the case as per agenda and decided to call from the firm a copy of the product approval comprising composition and quantity of inputs in the export product approved by competent authority. The Committee further decided to seek the comments from Directorate of Vegetable Oil.			

Case No. M -23	M/s. Drytech Processes (I) Pvt Ltd.	HQ F.No. 01/85/50/020/AM15/DES.VI	Status
M. No. 3/19 dated 08.06.2018	A.A. No.0310772062 Dated 26.02.2014		Deferred
Request of M/s Drytech Processes (I) Pvt. Ltd. Mumbai for rectification of the ad-hoc input output norms in respect of advance authorization No.0310772062 dated 26.02.2014.			
Decision : The Committee considered the case as per agenda and decided to grant Personal Hearing to the firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority. The Committee has further decided to refer the matter to the consultants appointed by DGFT for their advice in the matter.			

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Ministry of Commerce & Industry
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Directorate General of Foreign Trade
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Case No. M -24	M/s. Natural & Essential Oils Pvt. Ltd.	HQ F.No.01/85/50/00038/AM15/DES.VI F.No.01/85/50/00035/AM14/DES.VI	Status
M. No. 3/19 dated 08.06.2018	RLA File No.	A.A. No. (i) 0710104764 dated 04.06.2014 (ii) 0710094962 dated 22.04.2013	Deferred
Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.			
Decision : The Committee considered the case as per agenda and noted that comment from concerned Technical Authority i.e. MFPI are still awaited. Hence, the Committee decided to defer the case and remind MFPI in this regard.			

Case No. M -25	M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F.No. 01/85/171/128/AM14/DES.VI	Status
M. No. 3/19 dated 08.06.2018			Deferred
Amendment in description of export item from "Malted Milk Food"to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision : The Committee considered the case as per agenda and noted that comment from received from Technical Authority i.e. MFPI. As advised by MFPI, the Committee decided to call a technical expert from FSSAI during the next meeting to discuss the issue. The Committee also decided to seek the advice of Technical Experts(Consultants) appointed by DGFT on the issue.			


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